

(c) A proposal to add language sections in Telugu and Kannada is under consideration.

FOREIGN-OWNED DRUG MANUFACTURING FIRMS

*1157. **Dr. Rama Rao:** (a) Will the Minister of Commerce and Industry be pleased to state how many foreign-owned drug manufacturing companies are working in India at present?

(b) What is the paid up capital of each of them; and how many of them have Indian partnership?

(c) Are there any Indian manufacturing firms which produce the same drugs as produced by the foreign firms, or their equivalents?

(d) Which are those Indian firms?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). Precise information is not readily available.

(c) Yes, Sir.

(d) A statement is placed on the Table of the House. [See Appendix VII, annexure No. 6.]

DRUGGISTS' AND CHEMISTS' FIRMS

*1158. **Dr. Rama Rao:** (a) Will the Minister of Commerce and Industry be pleased to state how many foreign-owned druggists' and chemists' firms are working in India at present?

(b) What is the paid up capital of each of them and how many of them have Indian partnership?

(c) How many Indian-owned druggists' and chemists' firms are working at present?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) to (c). Presumably the hon. Member refers to the druggists and chemists firms licensed by the State Governments to sell medicines under the Drugs Act, 1940. The Central Government have no information.

UNAUTHORISED COLONIES OF DISPLACED PERSONS

*1159. **Shri Tushar Chatterjee:** (a) Will the Minister of Rehabilitation be pleased to state which are the unauthorised colonies of displaced persons of West Bengal that are sought to be regularised under Government scheme?

(b) Have Government any scheme to regularise the rest of the unauthorised colonies?

The Minister of Rehabilitation (Shri A. P. Jain): (a) and (b). Orders for regularisation of three colonies which cover about one-fifth of the

population involved in all the squatters' colonies, have already been issued and an amount of Rs. 28 lakhs sanctioned for the purpose. Particulars of other colonies are being scrutinized and each case will be decided on merits.

REPATRIATION OF INDIANS FROM FIJI

*1160. **Shri Matthen:** (a) Will the Prime Minister be pleased to state what action, if any, has been taken with regard to the move for the gradual repatriation of Indian settlers in Fiji within the next 20 years?

(b) What steps has the Indian High Commissioner in Australia suggested for counteracting the present propaganda intended to create ill feeling between Fijians and Indian settlers?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) and (b). Government are not aware of any such move except for an article which appeared in a Sydney paper a few months ago suggesting the repatriation of Indians from Fiji. This article, which was contributed by an individual, did not deserve any serious notice.

REHABILITATION IN ORISSA

*1161. **Shri Sanganna:** Will the Minister of Rehabilitation be pleased to state:

(a) the number of displaced persons rehabilitated in Orissa after the introduction of passport system in Pakistan;

(b) the total population of displaced persons rehabilitated in Orissa so far; and

(c) which part of the State they are rehabilitated in?

The Minister of Rehabilitation (Shri A. P. Jain): (a) None so far.

(b) 12,437 persons have received rehabilitation benefits but it is difficult to say, without proper economic survey, as to how many displaced persons have actually been rehabilitated.

(c) Displaced persons have been rehabilitated mostly in coastal areas. A small proportion of displaced persons have also been rehabilitated in the interior, such as Bonal and Keonjhra.

FIRING BY PAKISTANI FORCES ON INDIAN CITIZENS IN KHASI AND JAINTIA HILLS

*1162. **Shri K. P. Tripathi:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that on the 7th and 8th November, 1952, the Pakistani armed forces resorted to firing with

all sorts of modern weapons on Indian citizens in the Western Sector of the United Khasi Jaintia Hills District (Indian territory) while they were harvesting in their paddy fields;

(b) whether it was without any provocation;

(c) the number of casualties;

(d) whether the unprovoked firing contravenes the agreement reached at a Chief Secretaries' Conference between Assam and East Bengal; and

(e) what steps Government propose to take in the matter?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) to (c). On the 8th and 9th November, 1952, Pakistani armed forces trespassed into Indian territory and fired without provocation on Indian nationals harvesting paddy in Sonatola and Gonganagar villages in Assam. The Assam Border Police returned the fire in self-defence. There was no casualty on our side.

(d) No specific provision of any agreement reached at the Chief Secretaries' Conferences is involved, but obviously it is a serious matter if Pakistani troops enter Indian territory and fire on Indian nationals.

(e) The Assam Government have protested to the East Bengal Government. They have also provided armed protection to Indian villagers in border areas. The Deputy Commissioners of Khasi and Jaintia Hills and Sylhet district have undertaken a joint tour of the border areas.

INDIANS IN KENYA

*1163. **Shri S. N. Das:** Will the Prime Minister be pleased to state whether the Government of India have received any complaint from the British Government regarding the attitude of the Indian community in Kenya with regard to the activities of the Mau Mau?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): No. SECURITY DEPOSITED BY CONTRACTORS

540. **Sardar Hukam Singh:** Will the Minister of Works, Housing and Supply be pleased to refer to the answer to unstarred question No. 362 asked on the 8th July, 1952 regarding securities of Indian contractors with the Pakistan Government and state:

(a) what the result of the negotiations with the Government in regard to this matter was;

(b) whether there are any amounts of securities lying with Government in the Ministry of Works, Housing and Supply to the credit of Pakistanis; and

(c) if so, what is the total amount of such securities?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) No substantial progress has been made in the matter. After protracted correspondence, Pakistan Government have now agreed to exchange with the Government of India, necessary particulars in respect of security deposits, etc., at the next Indo-Pakistan Conference. No date has yet been fixed as to when the next Conference is to take place.

(b) Yes, Sir.

(c) The figures are not readily available as verifications are not complete.

EXPENSES AT COMMUNITY PROJECT CENTRES

541. **Shri Soren:** (a) Will the Minister of Planning be pleased to state what approximate amount of money is to be spent on the personnel at each Community Project Centre under the head "Recurring" in the State of Bihar in particular and in all the States of Indian Union in general?

(b) What is the number of officers and men at each such centre from the Project Executive Officer down to class IV officers and on what monthly pay?

(c) Are local men appointed as Levelling Officers in the Project Centre?

(d) How many meetings were held in the Project area or areas to induce and instruct the local people to co-ordinate their efforts?

The Deputy Minister of Irrigation and Power (Shri Hathl): (a) and (b). Attention is invited to pages 32 to 35 of "Community Projects—A Draft Outline". No specific scales of pay have been prescribed by the Central Government for any post. In the case of Project Executive Officers and Asst. Project Executive Officers, Rs. 450—800 and Rs. 250—400 respectively are to be kept in view as a guide. Generally, the local scales of pay for equivalent posts apply.

(c) There is no scheme for the appointment of levelling officers in Community Projects.

(d) Precise information is not available, but such meetings are held from time to time.

BENEFITS TO NEPAL FROM KOSI DAM

543. **Shri P. T. Chacko:** Will the Minister of Irrigation and Power be pleased to state how far Nepal will be benefited by the Kosi dam when completed?